Invitation for Expression of Interest (EOI)

For

Development of the Virtual Museum of Securities Market

July 30, 2020

Securities and Exchange Board of India (SEBI) reserves the right to cancel the request of EOI and/or invite afresh with or without amendments to this request for EOI, without liability or any obligation for such request for EOI and without assigning any reason. Information provided at this stage is indicative and SEBI reserves the right to amend/add further details in the Request for Proposal (RFP) document.
Securities and Exchange Board of India (SEBI) is looking for engaging agency(ies)/organization(s) for developing virtual museum for securities market. The Museum is intended to be a visual online history of evolution, achievements and milestones in the Indian securities market over decades in terms of market infrastructure, regulation, enforcement, etc. told through photos, videos, articles, media clippings, etc.

The detailed Expression of Interest documents can be obtained from SEBI’s website www.sebi.gov.in under the head ‘Tenders’ or from https://eprocure.gov.in. The application for Expression of Interest in the prescribed manner should be submitted in a sealed envelope clearly superscripted as ‘EOI for Virtual Museum of Securities Market’ and should reach SEBI at the above mentioned address latest by 3.30 pm on August 24, 2020. The shortlisted agencies/applications will be issued RFP document for submission of detailed proposal along with the financial bid.

SEBI reserves the right to reject one or all of the proposals or annul the process without giving any reason whatsoever. All corrigendum, corrections, amendments, time extensions, clarification etc., regarding this advertisement will be hosted on SEBI website.

For any queries, contact Chief General Manager, Department of Economic and Policy Analysis-II, at the address mentioned above or by e-mail: museum@sebi.gov.in.
SECTION I – INTRODUCTION

Securities and Exchange Board of India (SEBI), is a statutory regulatory body established by an Act of Parliament, to protect the interests of investors in securities, to promote the development of and to regulate the securities market.

SEBI invites Expression of Interest (EOI) from companies/firms (Bidders) wishing to be considered for setting up a Virtual Museum of Securities Market.
### SECTION II – SCHEDULE OF EVENTS

<table>
<thead>
<tr>
<th>SN</th>
<th>Event</th>
<th>Date and time</th>
</tr>
</thead>
<tbody>
<tr>
<td>1.</td>
<td>Date of commencement of EOI Process</td>
<td>July 30, 2020</td>
</tr>
<tr>
<td>2.</td>
<td>Last date and time for receipt of queries (through emails only) for clarification from applicants</td>
<td>August 14, 2020 1530 hrs.</td>
</tr>
<tr>
<td>3.</td>
<td>Last date and time for EOI submission along with all supporting documents.</td>
<td>August 24, 2020 1530 hrs.</td>
</tr>
<tr>
<td>4.</td>
<td>Date and time for opening of EOIs</td>
<td>August 25, 2020 1400 hrs.</td>
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</tbody>
</table>
SECTION III – BACKGROUND

1. The Virtual Museum of Securities market would be a non-profit, permanent institution in the service and for development of the society, open to the public, which acquires, conserves, researches, communicates and exhibits the tangible and intangible heritage of securities markets and its environment for the purposes of education, research, knowledge, and enjoyment. In terms of the SEBI’s mandate, the contents of the museum will be focused towards usefulness for research and education in the area of securities market.

2. The Virtual Museum of Securities Market is intended to be visual online organised collection of history of evolution, achievements and milestones in the Indian securities market over decades in terms of market infrastructure, regulation, enforcement, etc. told through photos, videos, articles, media clippings, interactive display like quiz, paintings, drawings, diagrams, graphs, newspaper articles, transcripts of interviews, numerical databases, etc. and can also host other items from time to time.

3. The term “Virtual Museum” may be defined as a collection of digitally recorded images, videos, sound files, illustrative contents, text documents, and other data of historical, scientific, or cultural interest that are accessed through electronic media. It is digitised representation of widely dispersed contents/objects/information, which could be useful for learning and preserving the history, comparative study or research into a particular subject/materail.

4. The word “securities” has the meaning assigned to it in section 2 of the Securities Contracts (Regulation) Act, 1956 (42 of 1956).

5. Project of similar nature or similar project or similar work mentioned in the EOI document may include
   a) setting-up a virtual museum, or
   b) Project involving digitized representation of widely dispersed contents /objects /information online, editing of audio/video material, images, creation of a responsive, visualized, illustrative content, animations etc. It should leverage technologies i.e. Analytics, Virtual Reality or Augmented Reality, Artificial Intelligence and Machine to Machine communication, etc., to provide best possible showcase and experience.

6. Expression of Interest (EOI) is invited in sealed envelope superscripted as “Expression of Interest (Tender) – Development of Virtual Museum for Securities Market” from the bidders who:
   a. Meet the eligibility criteria as set out in Section -V.
   b. Agree to abide by all the other terms and conditions in this EOI document.

7. By participating in this bidding process bidder confirms that bidder is in agreement with all the terms and conditions of this EOI.
SECTION IV – SCOPE OF WORK

1. EOI is invited by SEBI for setting up online virtual Museum. The project that involves the entire end to end services to set up the virtual museum is expected to be completed within nine months from the date of signing a contract for establishment of Virtual Museum by the bidder and SEBI. The scope of the work for the bidder includes, but not limited to: Conceptualise, Design, Construct the SEBI virtual museum and train human resources for handover of the entire facility along with the required technology, content and coding used for development and design.

2. The virtual museum may be designed to allows flexibility of change and localization of content. This aspect should leverage technologies i.e. Analytics, Virtual Reality or Augmented Reality, Artificial Intelligence and Machine to Machine communication, etc., to provide best possible showcase and experience.

3. The proposed virtual museum *inter alia* may include the following aspects:
   - Historical Milestones
   - Achievements
   - Future road map
   - It should become a unique resource for knowledge of Indian securities market – A must visit place for any student, researcher, investor, market participant, etc. having interest in securities market.
   - The museum would provide the best in class engagement with the latest technology, dispensing the knowledge and content of securities market in India. To reach out to the larger audience, the virtual museum may be integrated with SEBI Website and its other portals.

4. **Target Audience:**

   Audience are divided into 4 categories
   a. International and National Researchers
   b. Stakeholders of securities market
   c. Academic visitors and students
   d. Entertainment seekers / Enthusiasts

   The presentation, content and interaction of virtual museum would target each of these segments (researchers, stakeholders, academicians and students and enthusiasts) individually and collectively.

5. **Layout:**

   An indicative list of section of the proposed museum may comprise of, but not limited to the following:
   - Galleries: Permanent exhibits within the museum, providing access to materials from throughout the collection on a particular topic.
   - Exhibits: Representative materials in the collection regarding a specific person or topic.
   - Papers: circulars, notifications, letters, speeches, remarks, statements, notes and other written materials.
   - Programs: Webcasts of panels, roundtables and discussions preserved in various audio and video formats.
Invitation of Expression of Interest (EOI) for development of Virtual Museum of Securities Market

- Oral Histories: Interviews with individuals that focus on their professional careers. Available in video and/or audio/MP3, and edited transcript formats.
- Photos: Still pictures of people, places and items.
- Film, Radio and Television: Collection of audio and video recordings.

6. Contents:
The material/information for development of the proposed virtual museum i.e. documents, images, audio/video, will be provided by SEBI. While, editing of audio/video material, images, creation of a responsive, visualized, illustrative content, animations, addition of subtitles in English/Hindi/other regional languages for audio/video contents, etc. would be the responsibility of the bidder.

An indicative list of material/information/documents which may be used as contents exhibited through audio/video/images/documents/articles/art works, for the proposed virtual museum, but would not be limited to the following:

- History of securities laws in India
- History of establishment of stock exchanges (equity and commodities) in India
- Market developments on account of events such as World War, Independence of India, economic liberalisation,
- Enactment of various laws, rules, regulations having direct/indirect impact on securities market, policy change, etc.
- History of institutions important to securities market, e.g. UTI, SHCIL, FMC, Depositories, Clearing corporations, etc.
- Trading practices, rules, regulations prior to and after establishment of SEBI/Forward Market Commission (FMC) or the merger of FMC with SEBI
- Commodity trading during period of various dynasties Rulers
- Landmark judgements for securities market
- Important material/information published in various newspaper, journals, etc. related to securities market
- Any other relevant important information/documents

7. Online platform:
- The proposed virtual museum of securities market will have its own digital platform and website for online visitor to provide them maximum possible experience and interest like in physical museum. The virtual museum will engage the audience with creative content through various means e.g. video, audio, chat bot, voice assistants, virtual reality, analytics, interactive and animated elements etc. and have ability to get integrated with social media, email etc.
- The proposed virtual museum of securities market and corresponding digital platform should use latest technologies, not limiting to - Analytics, Interactive Virtual Reality, Augmented Reality and Mixed Reality 3D Animation, Artificial Intelligence, Machine2Machine communication or any cutting-edge technology to provide best possible showcase and experience
- Apart from English, the online platform should be able to develop and deliver content in Hindi and other Indian languages.
- The virtual museum of securities market will be connected to real servers/systems of SEBI and will provide customized, virtual yet real experience.
SECTION V – BIDDER’S ELIGIBILITY CRITERIA AND DOCUMENTS

1. In light of the diverse skill set and specialised experience required to execute this project, Bidders meeting the following eligibility criteria are invited to submit an EOI.
   
i. The Bidder should be registered as company in India as per the Companies Act 1956/2013 or a partnership firm registered under Limited Liability Partnerships (registered under LLP Act, 2008).
   
ii. The Bidder should have been in legal existence for more than 3 years in India as on the date of submission of EOI.
   
iii. The Bidder should have an average annual turnover of at least Rs.10 crore (Rs.100 Million) from IT services in the last 3 years.
   
iv. The Bidder should have executed a minimum of 2 similar projects of cost not less than Rs. one crore (Rs.10 Million) each in the last 5 years.
   
v. The Bidder should have ability and experience to develop/deliver the content in English, Hindi and other Indian languages.
   
vi. The Bidder should have at least 5 software professionals registered with National Skills Registry of NASSCOM/IEEE or similar on its payrolls on full time basis.
   
vii. The bidder should not be a blacklisted firm/company in any Govt. department/Banks/ PSU/other institution in India due to unsatisfactory performance, breach of general or specific instructions, corrupt or fraudulent or any other unethical business practices. A letter of undertaking to this effect on company’s letter head signed by Company’s authorized signatory need to be submitted.
   
viii. Proof and brief details of execution of similar projects.
   
ix. The criteria of past experience and financial strength, as mentioned above will be relaxed for Start-ups.

2. Documents to be submitted:
   
i. Copy of Certificate of Incorporation issued by Registrar of Companies or partnership firm registered under LLP Act, 2008 or a letter of undertaking on company’s letter head signed by Company’s authorized signatory.
   
ii. Documentary evidence in support of legal existence for past 3 years of the Bidders or a letter of undertaking on company’s letter head signed by Company’s authorized signatory.
   
iii. Documentary evidence of having executed at least two similar projects in last 5 years, along with brief information thereof (including project cost) and official online links, if any.
   
iv. Letters or undertaking confirming complete execution of similar project for reputed organisation /government or public sector undertaking.
   
v. Self-certification by bidder about number of project managers/professionals who have handled project of similar nature along with relevant experience. Certificate from HR that these project managers/professionals are on full time rolls of the Bidder.
   
vi. Self-declaration by bidder regarding Annual Turnover and Net Profit during the past 3 years.
   
vii. Brief high-level design paper on proposed virtual museum covering at least the following:
      
      a. Concept,
      
b. Technologies proposed to be used,
      
c. Approximate time for delivery of the project,
d. provide a budget estimate (not commercial quotes) for the project based on the scope of work mentioned above.

e. Deployment of personnel, and

f. Requirements from SEBI.

All the documents may be suitably bind together and loose papers/documents may be avoided.
SECTION VI – EOI SUBMISSION PROCESS

1. **Raising of queries/clarifications on Request for EOI document**: The Bidders requiring any clarification on this document should submit their written queries to email id: museum@sebi.gov.in. Any suggestions / feedback may also be sent to the above email id.

2. **EOI must be valid for a period of 270 days from the date of EOI opening for placing the initial order. If necessary, SEBI will seek extension in the EOI validity period beyond 270 days. The Bidder(s), not agreeing for such extensions will be allowed to withdraw their EOIs.**

3. **Modification in Request for EOI document**: SEBI may modify any part of this document as and when required or warranted. Such change(s) if any may be in the form of an addendum/corrigendum and will be uploaded in SEBI’s website - https://www.sebi.gov.in. All such change(s) will automatically become part of this Request for EOI and will be binding on all Bidders. Interested Bidders are advised to regularly refer the SEBI’s URL referred above for any updates.

4. **In order to give prospective Bidders reasonable time to take the amendment into account in preparing their EOIs, SEBI may, at its discretion, extend the last date for the receipt of EOIs. No EOI may be modified subsequent to the last date for receipt of EOIs. No EOI may be withdrawn in the interval between the last date for receipt of EOIs and the expiry of the EOI validity period specified by the Bidder in the EOI.**

5. **Bidders are advised to study the EOI document carefully. Submission of the EOI will be deemed to have been done after careful study and examination of all instructions, eligibility norms, terms and requirement specifications in the EOI document with full understanding of its implications. EOIs not complying with all the given clauses in this EOI document are liable to be rejected. Failure to furnish all information required in the EOI Document or submission of an EOI not substantially responsive to the EOI document in all respects will be at the bidder’s risk and may result in the rejection of the EOI.**

6. **EOI as per details sought and format provided in Annexure I and Annexure II should be submitted along with proof of documents/undertaking.**

7. **If the space in the Pro forma is insufficient for furnishing full details, the information shall be supplemented on separate sheets of paper stating therein the part of the statement and serial number. Separate sheets shall be used for each part. Any interlineations, erasures, or overwriting shall be valid only if the person(s) signing the EOI initial(s) them.**

8. **Submission of EOIs**: Detailed EOI has to be submitted in a sealed envelope superscripted “EXPRESSION OF INTEREST (EOI) FOR SETTING UP A VIRTUAL MUSEUM OF SECURITIES MARKET” on or before August 24, 2020 up to 1530 hrs.

9. **Sealed envelope, containing EOI, specified documents may be submitted at the following address:**

   **Dr. Sarat Kumar Malik, CGM**  
   **Department of Economic and Policy Analysis-II**  
   **Plot No. C4-A, ’G’ Block, Bandra-Kurla Complex,**  
   **Bandra (East), Mumbai – 400 051,**  
   **Maharashtra**

10. **No extension on the specified submission schedule will be entertained.**

11. **SEBI may ask Bidders for clarifications or additional documents/ credentials at its discretion.**
12. SEBI may, at its own discretion, extend the date for submission of EOIs. In such a case all rights and obligations of SEBI and the Bidders will be applicable to the extended time frame.

13. In case terms and conditions of the EOI document are not acceptable to any Bidder, they should clearly specify the deviations in their EOIs.

14. **Opening of EOI** – SEBI will convene the EOI opening session, where one representative from the Bidder, who have successfully submitted the EOI, can participate. One representative from each Bidder can remain present during the EOIs opening process. The EOIs will then be passed on to a duly constituted Committee appointed by SEBI. The date and time of EOI opening session is scheduled on August 25, 2020 at 1400 hrs. at Securities and Exchange Board of India, SEBI Bhavan, Bandra Kurla Complex, Mumbai 400051.
SECTION VII – EVALUATION OF EOI

1. All EOIs received by the designated date and time will be examined by SEBI to determine if they meet the eligibility criteria and accept terms and conditions mentioned in this document including its subsequent amendment(s), if any and whether EOIs are complete in all respects.

2. On scrutiny, the EOIs found illegible/not in desired format/incomplete/not containing clear information, will not be considered for further evaluation process.

3. If deemed necessary, SEBI may seek clarifications on any aspect of EOI from the applicant. If a written response is requested, it must be provided within 3 days. Response received beyond 3 days, if any, will not be considered. However, that would not entitle the applicant to change or cause any change in the substances of their EOI document already submitted. SEBI will also make enquiries to establish the past performance of the applicants in respect of similar project. All information submitted in the application or obtained subsequently will be treated as confidential.

4. Bidders (who have not been rejected in earlier steps) would be shortlisted based on the evaluation criteria as given in the following table –

<table>
<thead>
<tr>
<th>Sr. No.</th>
<th>Criteria</th>
<th>Weightage</th>
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<tbody>
<tr>
<td></td>
<td>Sub-criteria</td>
<td></td>
</tr>
<tr>
<td>1</td>
<td>Past experience of the Bidder (track record)¹</td>
<td>60</td>
</tr>
<tr>
<td>a</td>
<td>Number of year’s relevant experience of bidder (development of virtual museum or project of similar nature)</td>
<td>20</td>
</tr>
<tr>
<td></td>
<td>More than 5 years : 20 marks</td>
<td></td>
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<td></td>
<td>3-5 years : 15 marks</td>
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<td></td>
<td>Less 3 years : 0 marks</td>
<td></td>
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<tr>
<td>b</td>
<td>Past Experience of projects of similar nature of cost not less than Rs.1.5 crore (Rs.15 Million) each²</td>
<td>30</td>
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<tr>
<td></td>
<td>No. of project implemented:</td>
<td></td>
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<td></td>
<td>3 or more projects : 30 marks</td>
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<td></td>
<td>2 projects : 20 marks</td>
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<td></td>
<td>Less than 2 projects : 0 marks</td>
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<tr>
<td>c</td>
<td>Past Experience in carrying out projects for financial or government sector/Public sector undertaking</td>
<td>10</td>
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<tr>
<td></td>
<td>No. of project implemented:</td>
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<td></td>
<td>2 or more than 2 projects : 10 marks</td>
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<td></td>
<td>1 project : 5 marks</td>
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<tr>
<td>Sr. No.</td>
<td>Criteria</td>
<td>Weightage</td>
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<td></td>
<td><strong>Sub-criteria</strong></td>
<td><strong>Criteria Total</strong></td>
</tr>
<tr>
<td>2</td>
<td>General profile of qualification, experience and number of key staff (not individual CVs)</td>
<td>25</td>
</tr>
<tr>
<td>a</td>
<td>Qualifications: Number of Certified Software Development professionals</td>
<td>15</td>
</tr>
<tr>
<td></td>
<td>More than 25 professionals: 15 marks</td>
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<td></td>
<td>15 - 25 Professionals: 10 marks</td>
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<td></td>
<td>10 - 14 Professionals: 5 marks</td>
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<td></td>
<td>Less than 10 Professionals: 0 mark</td>
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<tr>
<td>b</td>
<td>Relevant experience: Average relevant experience of Project Managers who handled similar projects</td>
<td>10</td>
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<tr>
<td></td>
<td>More than 5 years: 10 marks</td>
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<td></td>
<td>Between 2-5 years: 5 marks</td>
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<td></td>
<td>Less than 2 years: 0 marks</td>
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<tr>
<td>3</td>
<td>Overall financial strength of the Bidder in terms of turnover, profitability and cash flow (liquid assets) situation</td>
<td>15</td>
</tr>
<tr>
<td>a</td>
<td>Average Annual Turnover from IT services during last 3 years</td>
<td>10</td>
</tr>
<tr>
<td></td>
<td>If Turnover is more than Rs.20 crore (Rs.200 Million): 10 marks</td>
<td></td>
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<tr>
<td></td>
<td>If Turnover is between Rs.10-20 crore (Rs.100-200 million): 8 marks</td>
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</tr>
<tr>
<td></td>
<td>If Turnover is less than Rs.10 crore (Rs.100 Million): 0 marks</td>
<td></td>
</tr>
<tr>
<td>b</td>
<td>Net profit figure for last three years</td>
<td>5</td>
</tr>
<tr>
<td></td>
<td>For each financial year</td>
<td></td>
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<tr>
<td></td>
<td>If net profit is more than Rs.2 crore (Rs.20 Million): 5 marks</td>
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<tr>
<td></td>
<td>If net profit is between Rs.1 – 2 crore (Rs.10-20 Million): 3 marks</td>
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<tr>
<td></td>
<td>If net profit is between Rs.0.0-1 crore (Rs.0-10 Million): 2 marks</td>
<td></td>
</tr>
<tr>
<td></td>
<td>If net profit is less than Rs.0: 0 marks</td>
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</tbody>
</table>

1 Quality of the projects will be checked at the time of RFP
2 The Bidder references should contain large scale and related projects only, along with the requested details. If the project information submitted by the Bidder is not relevant or is incomplete, SEBI may not consider it as valid experience and the decision of SEBI in this regard will be final. Same is applicable to sub-criteria.
3 The criteria of experience and financial strength, as mentioned above, will be relaxed for startups as follows –

5. The Bidders will be ranked based on their scores. No more than eight Bidders shall be considered for further tendering process.
6. SEBI reserves the right to contact the reference clients to ascertain the submission made by the Bidders, during the evaluation process.
7. The criteria of experience and financial strength, as mentioned above, will be relaxed for startups as follows –
### Invitation of Expression of Interest (EOI) for development of Virtual Museum of Securities Market

<table>
<thead>
<tr>
<th>Sr.</th>
<th>Criteria</th>
<th>Relaxation</th>
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</table>
| 1a  | Past experience of the Bidder (track record) | Number of year’s relevant experience  
|     |          | More than 4 years: 20 marks  
|     |          | 2-4 years: 15 marks  
|     |          | Less than 2 years: 0 marks  |
| 2a  | General profile of qualification, experience and number of key staff | No. of Certified Software Development professionals  
|     |          | More than 20 professionals: 15 marks  
|     |          | 15 - 20 Professionals: 10 marks  
|     |          | 8 - 14 Professionals: 5 marks  
|     |          | Less than 8 Professionals: 0 mark  |
| 3   | Overall financial strength of the Bidder in Terms of turnover, profitability and cash flow (liquid assets) situation | Average Annual Turnover from IT services during last 3 years  
|     |          | If turnover is more than Rs.15 crore (Rs.150 Million): 10 marks  
|     |          | If turnover is between Rs.7.5-15 crore (Rs.75-150 Million): 8 marks  
|     |          | If turnover is less than Rs.7.5 crore (Rs.75 Million): 0 marks  
|     |          | Net profit figure for last three years  
|     |          | For each financial year  
|     |          | If net profit is more than Rs.1.5 crore (Rs.15 Million): 5 marks  
|     |          | If net profit is between Rs.1 - 1.5 crore (Rs.10-15 Million): 3 marks  
|     |          | If net profit is between Rs.0 - 1 crore (Rs.0-10 Million): 2 marks  
|     |          | If net profit is less than Rs.0: 0 marks  |

3 As defined by Department of Policy & Promotion (DIPP) an entity shall be considered as a ‘start-up’-  
a) Up to five years from the date of its incorporation/registration,  
b) If its turnover for any of the financial years has not exceeded Rs.25 Crore (Rs.250 Million)  
c) It is working towards innovation, development, deployment or commercialization of new products, processes or services driven by technology or intellectual property;  
d) Provided further that in order to obtain benefits a start-up so identified under the above definition shall be required to obtain a certificate of an eligible business from the Inter-Ministerial Board of Certification.

8. The EOIs meeting the eligibility criteria may be called for a presentation to the duly constituted Committee/authorised/concerned official(s) of SEBI for short listing. During the presentation bidders have to demonstrate their domain knowledge, relevant staff strength, experience in the field of a virtual museum by leveraging technologies i.e. Analytics, Virtual Reality or Augmented Reality, Artificial Intelligence and Machine to Machine communication to provide best possible showcase and experience. EOIs, not satisfying the eligibility criteria will be rejected. However, the Committee reserves the right to call for additional information from the agencies to fully establish their eligibility.
SECTION VIII – TERMS AND CONDITIONS

1. Submission of an EOI is evidence of a Bidder’s consent to comply with the terms and condition of Request for EOI process and subsequent bidding process. If a Bidder fails to comply with any of the terms, its bid may be summarily rejected.

2. Wilful misrepresentation of any fact in the EOI will lead to the disqualification of the Bidder without prejudice to other actions that SEBI may take. The EOI and the accompanying documents will become property of SEBI. The Bidders shall be deemed to license, and grant all rights to SEBI, to reproduce the whole or any portion of their product/solution for the purpose of evaluation, to disclose the contents of submission to other Bidders and to disclose and/or use the contents of submission as the basis for EOI process.

3. SEBI reserves the right to accept or reject any or all EOIs received without assigning any reason therefore whatsoever and SEBI’s decision in this regard will be final.

4. The bidder is required to submit its full profile giving details about organization, experience, technical personnel in the organization, competence and adequate evidence of its financial standing etc. in the enclosed form which will be kept confidential.

5. No contractual obligation whatsoever shall arise from the EOI process.

6. Any effort on the part of Bidder to influence evaluation process may result in rejection of the EOI.

7. SEBI is not responsible for non-receipt of EOIs within the specified date and time due to any reason including postal delays or holidays in between.

8. SEBI reserves the right to verify the validity of information provided in the EOIs and to reject any bid where the contents appear to be incorrect, inaccurate or inappropriate at any time during the process of EOI or even after empanelment or after award of work.

9. Bidders shall be deemed to have:
   a. examined the Request for EOI document and its subsequent changes, if any for the purpose of responding to it.
   b. examined all circumstances and contingencies, having an effect on their EOI application and which is obtainable by the making of reasonable enquiries.
   c. satisfied themselves as to the correctness and sufficiency of their EOI applications and if any discrepancy, error or omission is noticed in the EOI, the Bidder shall notify SEBI in writing on or before the end date/time.

10. The Bidder shall bear all costs associated with submission of EOI, presentation/POC desired by SEBI. SEBI will not be responsible or liable for any cost thereof, regardless of the conduct or outcome of the process.

11. Bidders must advise SEBI immediately in writing of any material change to the information contained in the EOI application, including any substantial change in their ownership or their financial or technical capacity. Copies of relevant documents must be submitted with their advices.

12. Bidders shortlisted must not advertise/publicize in any form (without prior written permission from SEBI) about their unit having been shortlisted by SEBI.

13. The detail scope of work will be included in the Request for Proposal (RFP) document. Evaluation of the submitted bids with respect to the RFP will then be evaluated based on existing information and documents provided. Technically qualified bidders will be selected under L1 criterion. Financial bid will be evaluated only for the technically qualified bidders.

14. The Bidder should be agreeable to provide to SEBI all necessary functional and technical documentation (Technical specifications, Integration specifications, Application architecture/design, Integration architecture/design, Deployment guide on infrastructure servers, and Release notes), Test Scripts for CIT/SIT/UAT of the of the
developed application/ customizations, subsequent updates, if any must also be delivered with every source code delivery for any change.

15. The Intellectual Property Rights on the software code developed specifically for SEBI, shall be with SEBI. The Bidder is in agreement with SEBI to execute the contract and Non-Disclosure Agreement (NDA) to protect any shared sensitive information/data, as per format of SEBI. The contract format along with NDA will be shared with eligible Bidders.

16. SEBI may decide to have mixed set of in-house and Bidder’s resources for sustainable good quality setting up of virtual museum and Bidder should be agreeable to work under this setup

17. The bidder should agree to transfer necessary knowledge and skills to SEBI personnel such as - Functional Specifications, Technical specifications, Integration specifications, Application architecture/design, Integration architecture/design, Test Cases document, Deployment guide on infrastructure servers, Release notes, user guides & training are mandatory deliverables apart from Source code & Build guides, etc. if any.

18. SEBI may re-visit any of the conditions of this EOI.

19. The application development/customization work carried by the Bidder will be subject to unit testing, system integration testing & user acceptance testing and security audit as applicable. However, no additional fees/charges would be payable by SEBI for the rectification of errors detected during the testing/audit process.

20. The application developed by the Bidder will have warranty period of two year and maintenance support for the same should be provided by the Bidder at no extra cost to SEBI during the warranty period.

21. Maintenance/support after warranty period has to be provided by the Bidder as per SEBI’s requirement. Annual Maintenance Cost shall be included to RFP process.

22. SEBI shall have the right to cancel the tendering process at any time, without thereby incurring any liabilities to the affected Bidders. Reasons for cancellation, as determined by SEBI in its sole discretion include but are not limited to, the following:
   a. Services contemplated are no longer required
   b. Scope of work not adequately or clearly defined due to unforeseen circumstance and/or factors and/or new developments
   c. The project is not in the best interest of SEBI
   d. Any other reason

DISCLAIMER

SEBI is not committed either contractually or in any other way to the Bidders whose applications are accepted. The issue of this Request for EOI does not commit or otherwise oblige SEBI to proceed with any part or steps of the process. Subject to any law to the contrary, and to the maximum extent permitted by law, SEBI and its employees disclaim all liabilities (including liability by reason of negligence) from any loss or damage, cost or expense incurred or arising by reasons of any person using the information and whether caused by reasons of any error, omission or misrepresentation in the information contained in this document or suffered by any person acting or refraining from acting because of any information contained in this Request for EOI document or conduct ancillary to it whether or not the loss or damage arises in connection with any omission, default, lack of care or misrepresentation on the part of SEBI or any of its officers. Note: Since this is not a Request for Proposal (RFP), commercials should not be submitted at this stage.

****
ANNEXURE I – EOI SUBMISSION FORM
(To be submitted on the letter head of the Bidder)

Date: ____________________

Dr. Sarat Kumar Malik, CGM
Department of Economic and Policy Analysis-II
Plot No. C4-A, 'G' Block, Bandra-Kurla Complex,
Bandra (East), Mumbai – 400 051,
Maharashtra

Dear Sir,

Subject: Submission of the Expression of Interest (EOI) for development of virtual Museum of Securities Market

We, the undersigned, offer to provide services for development of Virtual Museum of Securities Market to SEBI in accordance with your Expression of Interest (EOI) dated July 30, 2020.

We are hereby submitting our Expression of Interest (EOI). We hereby declare that all the information and statements made in this Expression of Interest (EOI) are true and accept that any misinterpretation contained in it may lead to our disqualification.

We agree to abide by all the terms and conditions of the EOI document. We understand you are not bound to accept any proposal you receive.

Yours sincerely,

Authorized Signature [In full and initials]: __________________________
Name and Title of Signatory: ________________________________
Name of Firm: _________________________________________
Address: __________________________________________
Location: __________________________________________
Date: ______________
ANNEXURE II – BIDDER DETAILS

<table>
<thead>
<tr>
<th>Sr. No.</th>
<th>Items</th>
<th>Bidder’s Response</th>
</tr>
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<tbody>
<tr>
<td>1</td>
<td>1. Basic Information</td>
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<tr>
<td></td>
<td>I  a) Name of the organization</td>
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<td>I  b) Registered office Address</td>
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<td>II  a) Name of contact person</td>
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<td>II  b) Phone no. of contact person</td>
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<td>II  c) Email address of contact person</td>
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<td>II  d) Web site of the organization, if any.</td>
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<td>II  e) Year of commencement of business</td>
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<td>II  f) PAN no.</td>
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<td>II  g) Service tax registration No. / GST No</td>
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<td>2</td>
<td>Location of competency centre and No. of Professionals</td>
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<td>3</td>
<td>Annual turnover from IT services/IT consultancy during past three financial years (undertaking on letter head or a certificate from a chartered accountant in original/audited balance sheets along with Profit and Loss Statements for the last three accounting years should be submitted for support) in Rs. Crore</td>
<td>2019-20</td>
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<td>4</td>
<td>List of Similar works completed and costing not less than rupees fifty lakh each.</td>
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<tr>
<th>Sr. No.</th>
<th>Name of work and location</th>
<th>Nature of work involved in the contract:</th>
<th>Name and address of client*</th>
<th>Name of the official from the client’s side (with phone no.)</th>
<th>Contract Amount</th>
<th>Period of the contract</th>
<th>Any other relevant information</th>
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Please specify, whether Central Govt./ Semi Govt. / Public Sector Undertaking/ Autonomous, and official online link, if any.

Note: Bidder may use additional pages to provide detailed information, if any.

**Authorized Signatory’s signature:**

Name of the Authorized Signatory: [Name]
Place: [Place]
Date: [Date]
Seal: [Seal]

***